

>

SLP(C)No. 12346 OF 2002
ITEM No.24

Court No.11

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.12346/2002

(From the judgement and order dated 22/03/2002 in CWP 6368/01
of The HIGH COURT OF DELHI AT N. DELHI)

DEPTT., TRAINING & TECH. EDUCATION

Petitioner (s)

VERSUS

R.L. YADAV
(With prayer for interim relief)

Respondent (s)

Date : 19/07/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. Altaf Ahmed, A.S.G.
Ms. Varuna Bhandari Gugnani, Adv.
Mr. D.S. Mahra, Adv.

For Respondent (s) Mr. K.N.R. Pillai, Adv.
Mr. Sibho Sankar Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....T.....J

.SP2

Issue notice.
Interim stay, in the meanwhile.

.SP1

(Neena Verma)
Court Master

(K.K. Chadha)
Court Master